#### DGFT Regional Offices (COO issuing authorities)

BENGALURU BHOPAL CHENNAI COIMBATORE DELHI GUWAHATI HYDERABAD INDORE JAIPUR JAMMU



LUDHIANA MUMBAI

KANPUR KOCHI

NAGPUR

PANIPAT

**PUNE** 

RAJKOT SRINAGAR

SURAT

**VADODARA** 

**VARANASI** 

VISAKHAPATNAM

**AHMEDABAD** 





विदेश व्यापार महानिदेशालय DIRECTORATE GENERAL OF FOREIGN TRADE

Process for Certificate of Origin for Judia's FTAs and PTAs

#### What is FTA?

A free trade agreement is a pact between two or more nations to reduce barriers to imports and exports among them. Under a free trade policy, goods and services can be bought and sold across international borders with little or no government tariffs, quotas, subsidies, or prohibitions to inhibit their exchange.

This document is for educational/informative

#### Benefits of FTA

Lower Custom Duty
Less Non tariff barrier
Easy access to market

#### What is PTA?

Preferential trade arrangements (PTAs) in the WTO are unilateral trade preferences. They include generalized system of preferences schemes (under which developed countries grant preferential tariffs to imports from developing countries), as well as other non-reciprocal preferential schemes granted a waiver by the general council.

## urposes only and is not an official document. Benefits of PTA

Productive efficiency gains

Reduced or eliminated tariffs
Customs cooperation and trade facilitation

Free Trade Agreement

Preferential Trade Agreement

#### India's FTA with Countries

- 1. BHUTAN
- 2. NEPAL
- 3. SRI LANKA
- 4. MALAYSIA
- 5. MAURITIUS
- 6. SINGAPORE
- 7. SOUTH KOREA
- 8. THAILAND document is for educational/informative
- 9. JAPAN
- 10. SAFTA (South Asian Free Trade Area): Afghanistan Bangladesh Bhutan India The Maldives Nepal Pakistan Sri-Lanka)
- 11. ASEAN (Association Of Southeast Asian Nations): Brunei Cambodia Indonesia Laos Malaysia Myanmar Philippines Singapore Thailand Vietnam

#### India's PTA with Countries

- 1. AFGHANISTAN
- 2. CHILE
- 3. MERCOSUR : Argentina Brazil Paraguay Uruguay
- 4. APTA (Asia Pacific Trade Agreement): Bangladesh China India Laos South-Korea Sri Lanka Mongolia
- 5. SAARC(South Asian Association For Regional Cooperation): India Afghanistan Bangladesh Bhutan Maldives Nepal Pakistan Sri Lanka
- 6. PGSTP (Global System Of Trade Preferences): Algeria Argentina Benin Bolivia Brazil Cameroon Chile Colombia Ecuador Bangladesh Benin Guinea Mozambique Myanmar Sudan and Tanzania Egypt Macedonia Guinea Guyana Indonesia Iran Iraq North Korea South Korea Libya Malaysia Mexico Morocco Mozambique Myanmar Nicaragua Pakistan Peru Philippines Sudan Thailand Trinidad And Tobago Tunisia Venezuela Vietnam And The Trade Bloc Of MERCOSUR

## Free Trade Agreement

Preferential Trade Agreement

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

#### COO Issuing Authorities

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

This document is for educational/informative purposes only and is not an official document.

India, Afghanistan, Pakistan Bangladesh, Nepal Bhutan, Sri Lanka, Maldives

Jndo - SAFTA South Asian Free Trade Agreement Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar Philippines, Singapore, Thailand, Vietnam

Indo - ASEAN

Association Of South East Asian Nations

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

## Indo - SINGAPORE

### COO Issuing Authorities

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products

#### Jndo-THAJLAND

## COO Issuing Authorities

- 1. Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textiles Committee –for textiles and made ups

Indo - JAPAN

This document is for educational/informative purposes only and is not an official document.

## COO Issuing Authorities

- I. Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

Indo - KOREA

- Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- Textile Committee- Textile and made ups

## Jndo - MALAYSJA This document is for educational/informative purposes only and is not an official document.

COO Issuing Authorities

- Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- Textile Committee- Textile and made ups

- Export Inspection Council and Export Inspection Agencies –All products
- 2. Marine Products Export Development Authority and regional offices

  –Marine products
- Development Commissioner, Handicraft and regional offices Handicraft
- 4. Spices Board Spices and Cashew nuts
- 5. Coir Board –Coir and Coir products
- 6. Textile Committee and regional offices –Textiles and Clothing
- 7. Central Silk Board and regional offices –Silk products
- 8. MEPZ SEZs–All products manufactured by Units in Kandla and Surat SEZs and EOUs located within the respective jurisdiction
- 9. Kandla SEZs–All products manufactured by units in Kandla and Surat SEZs and EOUs located within the respective jurisdiction

## Indo - MAURITIUS

## COO Issuing Authorities

- 10. SEEPZ SEZs–All products manufactured by Units in SEEPZ SEZ and EOUs located within the respective jurisdiction
- 11. Cochin SEZs–All products manufactures by units in Cochin SEZ and EOUs located within the respective jurisdiction
- 12. NOIDA Export Processing Zone –All products manufactured by units in Noida SEZ and EOUs located within the respective jurisdiction
- 13. Visakhapatnam SEZ –All products manufactured by Units in Visakhapatnam SEZ and EOUs located within the respective jurisdiction
- 14. Falta SEZ –All products manufactured by Units in Falta SEZ and EOUs located within the respective jurisdiction
- Directorate General of Foreign Trade and regional offices –All products
- 16. Tobacco Board –Tobacco and tobacco products
- 17. Agricultural and Processed Food Products Export Development Authority (APEDA) –Agricultural products.

Indo - MAURITIUS

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Tobacco Board for Tobacco products
- 4. Textile Committee- Textile and made ups

## COO Issuing Authorities

- 1. Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

This document is for educational/informative purposes only and is not an official document.

Algeria, Argentina, Benin, Bolivia, Brazil, Cameroon, Chile, Colombia, Ecnador, Egypt, Macedonia, Guinea, Guyana Bangladesh, Benin, Guinea, Mozambique, Myanmar, Sudan, Tanzania Indonesia, Iran, Iraq, North Korea, South Korea Libya, Malaysia, Mexico, Morocco, Mozambique, Myanmar, Nicaragua, Pakistan, Peru, Philippines, Sudan, Thailand, Trinidad and Tobago, Tunisia Venezuela, Vietnam and the trade bloc of MERCOSUR

GSTP GLOBAL SYSTEM OF TRADE PREFERENCES Argentina, Brazil, Paraguay, Uruguay

Indo - MERCOSUR

APEDA, AEPC, Cashew EPC, Chemical, Coffee, Carpet EPC, Cotton Textiles EPC, Electronics and Computer Software EPC, EEPC, FIEO, GJEPC, Handloom EPC, Indian Silk EPC, Marine Product EDA, Plastics and Linoleums EPC, Shellac, Sports Goods EPC, Synthetic & Rayon Textiles EPC, Wool & Woollens EPC, SEEPZ SEZs, Kandla SEZs, Madras EPC, Cochin SEZs, Visakhapatnam SEZs, Noida SEZs, Falta SEZs, Export Inspection Council, Plastics EPC

India Bangladesh South-Korea Laos Mongolia Sri Lanka China

Indo - APTA ASJA - PACJFJCTRADE AGREEMENT

## COO Issuing Authorities

APEDA, AEPC, Cashew EPC, Chemical, Coffee, Carpet EPC, Cotton Textiles EPC, Electronics and Computer Software EPC, EEPC, FIEO, GJEPC, Handloom EPC, Indian Silk EPC, Marine Product EDA, Plastics and Linoleums EPC, Shellac, Sports Goods EPC, Synthetic & Rayon Textiles EPC, Wool & Woollens EPC, SEEPZ SEZs, Kandla SEZs, Madras EPC, Cochin SEZs, Visakhapatnam SEZs, Noida SEZs, Falta SEZ, Export Inspection Council, Plastics EPC

India Afghanistan Pakistan Bangladesh Nepal Bhutan Sri Lanka Maldives

Jndo – SAARC SOUTH ASJAN ASSOCJATJON FOR REGJONAL COOPERATION

- 1. Export Inspection Council (EIC)-for all goods
- Marine Products Export Development Authority (MPEDA) -for Marine products
- 3. Textile Committee- Textile and made ups

JNDO - CHILE

## COO Issuing Authorities

- 1. Export Inspection Council (EIC)-for all goods
- 2. Marine Products Export Development Authority (MPEDA) -for Marine products

JNDO - AFGHANJSTAN

This document is for educational/informative purposes only and is not an official document.

#### What is COO?

This common digital platform is a single point access for certificates of origin for all FTAs / PTAs for all agencies and all products. This is designed to facilitate exporters through a secure, electronic, paperless coo issuance process. All designated coo issuing agencies are required to work through this portal.

This document is for educational/informational and the second sec

Lower the processing time Paperless Process

#### What is the rules of ROO?

Rules of origin are the criteria needed to determine the national source of a product. Their importance is derived from the fact that duties and restrictions in several cases depend upon the source of imports.

There is wide variation in the practice of governments with regard to the rules of origin. While the requirement of substantial transformation is universally recognized, some governments apply the criterion of change of tariff classification, others the ad valorem percentage criterion and yet others the criterion of manufacturing or processing operation. In a globalizing world it has become even more important that a degree of harmonization is achieved in these practices of Members in implementing such a requirement.

Certificate of Origin

Rules of Origin



**Latest News** 

## INDIAN TRADE PORTAL A A



ISO 9001 : 2015 **Trade Agreements Top 25 Countries** Foreign Buyers Resources What's New Language Shri Narendra Modi Shri Piyush Goyal WELCOME TO INDIA'S FIRST Prime Minister of India Minister of Commerce and Industry ONE STOP TRADE INFORMATION PORTAL www.indiantradeportal.in **FOR EXPORTERS** An initiative of Department of Commerce, Govt of India Developed & Maintained by Federation of Indian Export Organisations (FIEO) Its shall be allowed without NOC from Narcotics Commissioner, Gwalior as per Notification publish View all **How to Export** Search ITC-HS Code, Tariff/Pref. Tariff/SPS-TBT/GST/RoDTEP/RoSCTL/TMA/DBK/ Interest Subvention Rates/Export-Import Policy Conditions **Register for Weekly Interaction with** ITC-HS Code 6301 Dr. Ajay Sahai, DG & CEO, FIEO (Please type 2 to 6 digits only) **Product Description** Ease of Logistics Portal Find Reset Data Updated as on 02/08/2022 Alerts on SPS-TBT Measures



https://www.indiantradeportal.in/

**Upcoming Events** 

Trade/Tender Queries



2. Find JTC HS Code



3. Select Jmport / Export

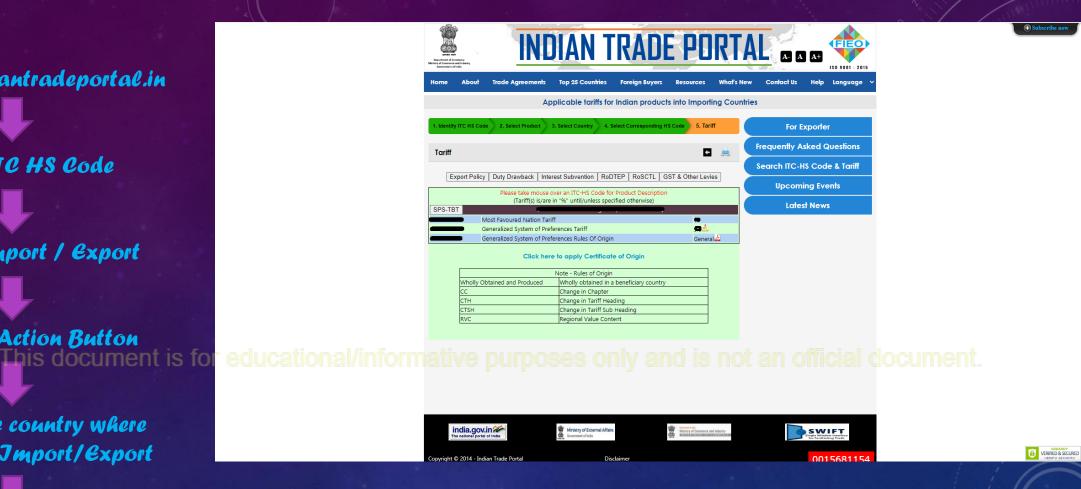


4. Click on Action Button

5. Select the country where you want to Import/Export



6. Again Select the desired JTC HS Code



6 Steps to calculate the Duties on Exports





# HAR CHAR TIRANCA

13th - 15th August 2022

Join the Movement

Past One Week Statistics

This document is for educational/informative purposes only and is not an official document.

246 Exporters Registered 15865

CoO Application Received

10585

Preferential CoO Issued

5555

Non-Preferential CoO Issued

Before applying kindly ensure all IEC Details

 $\triangleright$ 

#### ONLINE SERVICES

- > Online Exporter Register & Login
- > Administrator
- > Officer's Login

#### OVERVIEW

This common digital platform is a single point access for certificates of origin for all FTAs/PTAs for all agencies and all products. This is designed to facilitate exporters through a secure, electronic, paperless CoO issuance process. All designated CoO issuing agencies are required to work through this portal.

#### NOTIFICATION

- > Steps for Creating Application-induplicate
- > Application Process for Exporters
- > Registration Process for Exporters

https://coo.dgft.gov.in/

Certification Of Origin Website





2. Online Exporter Register and Login



3. Dashboard



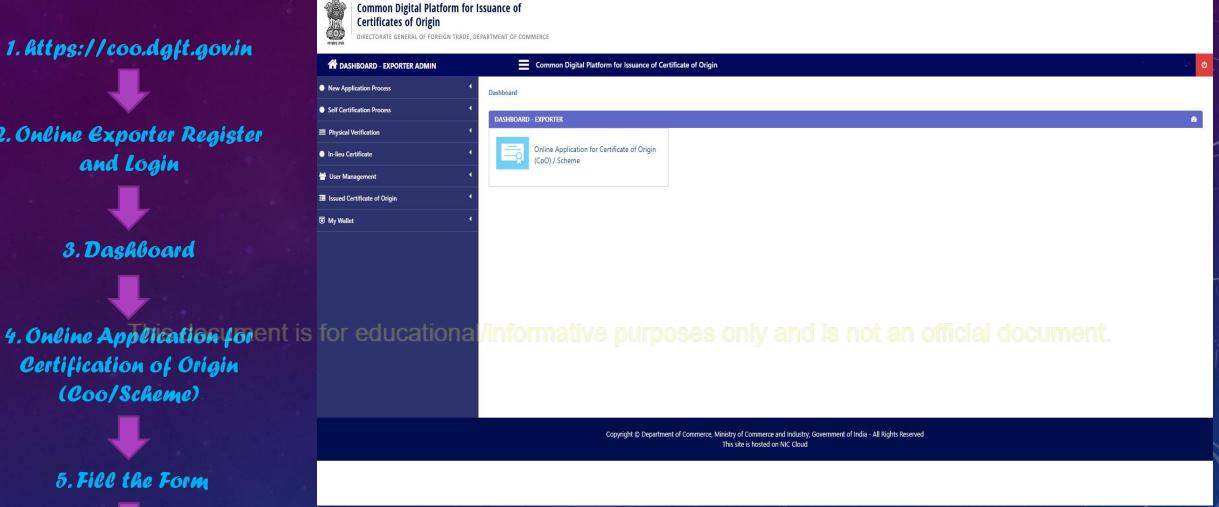
Certification of Origin (Coo/Scheme)



5. Fill the Form



6. Attach Invoice File



Required documents IEC, RCMC, Invoice

6 Steps

to process the Certificate of Origin

#### CERTIFICATE OF ORIGIN COMPREHENSIVE ECONOMIC PARTNERSHIP AGREEMENT (ORIGINAL)

Exporter (name, address, country, e-mail address, telephone	A Reference No.	
number, fax number) SPECTIONCOUNCIL GOVERNMENTOFIN	COMPREHENSIVE ECONOMIC PARTNERSHIP AGREEMENT PREFERENTIAL CERTIFICATE OF ORIGIN (Combined Declaration and Certificate)	
NCOUNCIL GOVERNMENTOFIN		
ORTINSPECTIONCOUNCIL GOVERNMENTOFIN		
INSPECTIONCOUNCIL GOVERNMENTOFIN		
Producer (name, address, country) (optional)	AEXPORTINSPECTIONCOUNCIL GOVERNME	
PECTIONCOUNCIL GOVERNMENTOFIN	D AEXPORTINSPECTIONCOUNCIL GOVERNME	
ORTINSPECTIONCOUNCIL GOVERNMENTOEIN	A Elssued in SPECTION INDIA CONFROMENTOENDIAEXPORTI	
OFINDIAEXPORTINSPECTIONCOUNCIL GOVERNMENTOFIN	IO AEXPORTINSPECTIONCOUNCIL GOVERNME	
Importer (name, address, country) (optional)	5. For Official Use	NTOFINDIAEXPORTI
DNCOUNCIL GOVERNMENTOFIN	ID AEXPORTINSPECTIONCOUNCIL GOVERNME ID AEXPORTINSPECTIONCOUNCIL GOVERNME	
ORTINSPECTIONCOUNCIL GOVERNMENTOFIN	ID AEXPORTINSPECTIONCOUNCIL GOVERNME ID AEXPORTINSPECTIONCOUNCIL GOVERNME	
DIAEXPORTINSPECTION COUNCIL GOVERNMENTOF IN	ID AEXPORTINSPECTIONCOUNCIL GOVERNME	NTOFINDIAEXPORTI
Means of transport and route (optional) CL GOVERNMENTORIN	6. Remarks spection council, governme	
MENTUFINDIAEXPORTINSPECTIONCOUNCIL GOVERNMENTOFIN	ID AEXPORTINSPECTIONCOUNCIL GOVERNME ID AEXPORTINSPECTIONCOUNCIL GOVERNME	
UNCIL GOVERNMENTOFIN	ID AEXPORTINSPECTIONCOUNCIL GOVERNME	NTOFINDIAEXPORTI
. HS Code 8. Description of goods, including quantity	9. Gross weight and 10. Origin criterion	11. Number and
ME (6 digit) DIAE XPORTINSPECTION COUNCIL GOVERNMENTOF	value (FOB) SPECTION COUNCIL GOVERNME	date of Invoices
OIAE) GOVERNMENTOFIN	IO / SPECTIONCO	
IENTOFINDIAEXPORTINSPECTION.COUNCIL GOVERNMENTOFIN INTOFINORMENTOFIN INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INTOFINORMENT INT	IDIAEXPORTINSPECTIONCOUNCIL. GOVERNME IDIAEXPORTINSPECTIONCOUNCIL. GOVERNME	NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT NTOFINDIAEXPORT
IENTOFINDIAEXPORTINSPECTIONCOUNCIL GOVERNMENTOFIN	IDIAEXPORTINSPECTIONCOUNCIL GOVERNIAE LOAEXPORTINSPECTIONCOUNCIL GOVERNIAE LOAEXPORTI	NTOFINDIAEXPORT INTOFINDIAEXPORT
IENTOFINDIAEXPORTINSPECTION.COUNCIL GOVERNMENTOFIN INTOFINDIAEXPORTINSPECTION.COUNCIL GOVERNMENTOFIN INTOFINDIAEXPORTINSPECT	LORD PROTEINS ESTATEMENT OF THE STATEMENT OF THE STATEMEN	NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI NTOFINDIAEXPORTI
The undersigned hereby declares that the above details	It is hereby certified, on the basis of control	IN OF INDIAL YOUR INTERNATION OF INTERNATION
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements	It is hereby certified, on the basis of control	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the goods exported to	It is hereby certified, on the basis of control the declaration by the exporter is correct.	
The undersigned hereby declares that the above details and statement are correct; that all goods were produced in INDIA and that they comply with the origin requirements specified for these goods in the Comprehensive Economic Partnership Agreement for the goods exported to	It is hereby certified, on the basis of control the declaration by the exporter is correct.	

al/informative purposes only Congratulations!!!!!

COO CERTIFICATE
COPY